



Government of Maharashtra
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No.: CON-2019/CR-03/UD-33

Date: 5th May, 2022

To,

The Registrar

National Green Tribunal,

New Delhi (E Mail :- judicial-ngt@gov.in)

Sub. OA No. 544/2019

Dr. Kiran Ramdas Kamble Vs

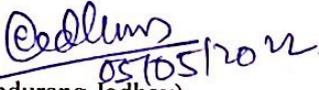
The State of Maharashtra

Sir,

Hon. National Green Tribunal (Principal Bench) vide its order dated 11.02.2022 in OA No. 544/2019 (Kiran Ramdas Kamble Vs State of Maharashtra has been pleased to direct to submit compliance affidavit of status as on 30.04.2022.

2. Accordingly, a compliance status affidavit is submitted herewith.

Yours Sincerely,


(Pandurang Jadhav)

Joint Secretary,

Urban Development Department,
Mantralaya, Mumbai

Encl. As above

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 544/2019

Dr. Kiran Ramdas Kamble & Anr.	Applicant (s)
Versus	
The State of Maharashtra	Respondent

Compliance Affidavit of status as on 30.04.2022

**(Submitted in pursuance of the order dated 11.02.2022 of this
Hon. NGT)**

1. This Hon. National Green Tribunal, Principal Bench, New Delhi vide its order dated 11.02.2022 has been pleased to direct in para no. 8 as follows ,

“Let the Chief Secretary, Maharashtra ensure satisfactory action in the light of abovesaid observations, including meaningful coercive action against erring officers which may include prosecution, apart from disciplinary action as per directions of the Hon’ble Supreme Court, quoted earlier. Compliance affidavit of status as on 30.04.2022 be filed before this Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The District Magistrate, Nasik may, in coordination with concerned stakeholders, prepare and execute action plan for utilization of Rs. 1.0 crore deposited by the State Government for improving the environment consistent

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with the District Environment Plan. The Chief Secretary, Maharashtra may remain present in person on the next date by video conferencing.”

2. In pursuance of the directions of this Hon. Tribunal, the then Principal Secretary Urban Development Department (II) took a review meeting on 2nd March, 2022 and 25th March, 2022 with the concerned officials, viz. Member Secretary, Maharashtra Jeevan Pradhikaran, Mumbai, District Collector Nashik, Officers from Maharashtra Jeevan Pradhikaran and Trimbakeshwar Municipal Council and discussed the actions taken in pursuance of the order of this Hon'ble Tribunal.

3. In the said meeting dated 25.03.2022, the course of actions to prevent discharge of untreated sewage into the river, pending permanent solution by way of setting up necessary STPs was discussed in detail. A copy of the minutes of the said meeting dated 25.03.2022 is attached herewith and marked as **Annexure –I**.

4. As per the directions of this Hon. Tribunal, the pointwise Action Taken Report is submitted as below:-

Sr. No.	Point	Action taken Report and Current Status
1	Refurbishment of existing STP (Capacity 1 MLD) in the area of Trimbakeshwar Municipal Council	<ul style="list-style-type: none">• The Trimbak Municipal Council completed the work of refurbishment of the existing 1 MLD STP through Maharashtra Suvarn Jayanti Nagarothan Mahabhiyan (District Level). This work costed to the tune of Rs.0.94 Cr and the entire cost is paid by the Government of Maharashtra.• Now, this STP is working as per standards.

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Sr. No.	Point	Action taken Report and Current Status
2	Augmentation of STP Capacity through New Scheme (Capacity 4.5 MLD)	<ul style="list-style-type: none"> • A sewage project of Rs. 34.60 Cr with additional 4.5 MLD STP capacity is sanctioned for intermediate stage requirement for the year 2038, by the State Government on 24.06.2021 under Maharashtra Suvarn Jayanti Nagarotthan Mahabhiyan. • The Trimbakeshwar Municipal Council has issued work order on 02.12.2021 accordingly. • The work of the project has been started and current progress is 10%. The expected date of completion of the said sewage project is August, 2023. • The said sewage scheme is 100% funded by the State Government (90% from State Scheme and 10% from Tribal Sub Plan) • Accordingly, the State Government has already released first instalment of Rs. 11.33 Cr to the Trimbakeshwar Municipal Council.
3	Interim compensation of Rs.1.0 Cr	<ul style="list-style-type: none"> • This Hon. Tribunal has directed the State Government of Maharashtra to deposit a sum of Rs.1 Cr as interim compensation with the Collector of District Nashik for utilization towards the restoration of water quality of the river at

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Sr. No.	Point	Action taken Report and Current Status
		<p>Trimbakeshwar, District Nashik.</p> <ul style="list-style-type: none"> • Accordingly, the State Government has deposited Rs.1 Cr with the District Collector, Nashik on 15.11.2021. • The District Collector, Nashik has finalized the ozonization technology for augmentation of sewage treatment and restoration of water quality of the river at Trimbakeshwar. • The Work Order for ozonization was issued on 14.02.2022 and the work is completed 100%. The said work will be commissioned by 10.05.2022 and 40% more sewage will be treated i.e. total 1.4 MLD.
4	Taking action against Concerned erring officers	<ul style="list-style-type: none"> • The State Government has identified following officers as erring officers - <ol style="list-style-type: none"> 1. Mr. Pravin Nikam, the then Chief Officer, Trimbak Municipal Council. 2. Mrs.Chetana Kerure, the then Chief Officer, Trimbak Municipal Council. 3. Mr. Sanjay Jadhav, Chief Officer (Present), Trimbak Municipal Council. 4. Mr. Umesh Rathod, the then Engineer, Trimbak Municipal Council. 5. Mr. Abhijeet Inamdar, Engineer (present), Trimbak Municipal Council.

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Sr. No.	Point	Action taken Report and Current Status
		<ul style="list-style-type: none"> The State Government has instituted disciplinary proceedings against the above mentioned 5 officers/engineers.
5	Keeping copy of NGT order dated 16.09.2021 in the ACR folders and personal files of concerned erring officers.	<ul style="list-style-type: none"> As per the directions of this Hon. Tribunal, a copy of the order dated 16.09.2021 of this Hon'ble Tribunal has been placed in the ACR folders and personal files of the concerned above mentioned erring officers.
6	Preparation of Standard DPRs for Sewerage Projects in the State.	<ul style="list-style-type: none"> Government of Maharashtra through Urban Development Department has directed the Maharashtra Jeevan Pradhikaran to prepare a Standard DPR (Detailed Project Report) for sewage Projects in the State. Accordingly, Maharashtra Jeevan Pradhikaran has submitted the Standard DPR for sewage Projects. The said Standard DPR has been provided to all the ULBs.
7.	Interim arrangements to prevent untreated sewage discharge in to river	<ul style="list-style-type: none"> The State Government has asked the Maharashtra Jeevan Pradhikaran to submit a report about generation and treatment of sewage in the area of Trimbakeshwar Municipal Council. As per report submitted by MJP, current sewage generation is not 4.5-5.0 MLD

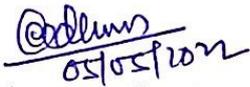
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Sr. No.	Point	Action taken Report and Current Status
		<p>but it is 1.78 MLD.</p> <ul style="list-style-type: none"> • The existing established treatment capacity is 1 MLD which will be increased upto 1.4 MLD as a result of ozonization. This will be achieved by 10.05.2022. • Thus, gap in treatment capacity to treat current generated sewage is 0.38 MLD. • To bridge this gap, the State Government has sanctioned installation of 0.5 MLD Pre Fabricated STP. Administrative and financial approval for the same is given on 31.03.2022. The work order for the same is issued on 16.04.2022 and its installation and commissioning is expected to be completed before 31.05.2022. • In the meanwhile, the Trimbakeshwar Municipal Council has also identified temporary measure of treating effluents using eco-technology (bio-catalyst for treating both Kailas Raja Nagar Nala and Dobadwadi Nala. • As a result of these interim arrangements, no untreated sewage will be discharged in to river Godavari from 10.05.2022. • Also, Prefabricated STP work is being fast tracked to achieve complete treatment

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Sr. No.	Point	Action taken Report and Current Status
		at the earliest. • Thus, all the requisite interim arrangements to prevent discharge of untreated sewage are ensured.

5. The above pointwise Action Taken Report status as on 30.04.2022 is submitted with the approval of the Chief Secretary, Government of Maharashtra for the kind perusal of this Hon. Tribunal. The Hon. Tribunal is requested to please accept the same and oblige.


(Pandurang Jadhav)
Joint Secretary,
Government of Maharashtra,
Mantralaya, Mumbai
